

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

58. IA 840/2021, IA 2385/2020
IA 819/2021, IA 2368/2020
IA 2331/2020
IN
C.P. (IB)/500(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: UCO Bank
Vs.
Gangakhed Sugar & Energy Ltd.

Section 7, 43(1) r/w 44 (1) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Bindu Bhatia, Ld. Counsel for the erstwhile Resolution Professional/ Applicant present.
2. Ld. Counsel for the Applicant submits that necessary authorisation from the monitoring committee is already placed on record. However, she seeks some time to file the details of transactions in the Application and satisfaction of conditions contained in relevant sections of the Code.
3. Post this matter on **26.06.2023** for further consideration.

Sd/-

PRABHAT KUMAR
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)